



65 क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 1425/NLT-59/2023

दिनांक : 19/01/23

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report in compliance of the order dated 13.12.2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 649 of 2022 Narendra Pratap Singh Versus Central Pollution Control Board & Anr.

Sir,

That in compliance of the order dated 13.12.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 649 of 2022 Narendra Pratap Singh Versus Central Pollution Control Board & Anr., report on behalf of U.P. Pollution Control Board is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely


19/01/23
(Radhe Shyam)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, C-1, U.P. Pollution Control Board, Lucknow for information please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.

Regional Officer

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Compliance Report

In

Original Application No. 649/2022

Narendra Pratap Singh

Versus

Central Pollution Control Board & Anr.

Order Date – 13.12.2022

Filed on Behalf of:

Uttar Pradesh Pollution Control Board

1. Background

In compliance of Hon'ble NGT order on 15.09.2022 in O.A. No. 649/2022 in the matter of Narendra Pratap Singh Vs CPCB & Anr., compliance report was submitted by the Joint Committee through nodal agency, UPPCB vide letter dated 10.12.2022. Further, relevant paras of the order dated 13.12.2022 passed by Hon'ble NGT are reproduced below: -

".....4. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to have response of respondent no. 1 Central Pollution Control Board and respondent no.2 Uttar Pradesh SPCB as well as State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh; the District Magistrate, Gautam Buddh Nagar and the Project Proponent- M/s UP Asbestos Ltd., who stand impleaded as respondents No. 3 to 5. The Registry is directed to amend memo of parties to the application. Respondent no. 2 is already appearing before this Tribunal through counsel. Notices be issued to respondents No. 1, 3 to 5.

5. Notice be served on Project Proponent- M/s UPS Asbestos Ltd. through the District Magistrate, Gautam Buddh Nagar and for this purpose notice issued to the Project Proponent be sent to the District Magistrate, Gautam Buddh Nagar by E-mail for getting service of the same effected on it and sending his report in this regard.

6. Respondent no. 2- the UPPCB is directed to look into the all relevant aspects including the requirement of the environmental clearance for the Project Proponent from the MoEF & CC and to take appropriate remedial measures for abatement of the environmental pollution in view of the observations made in the report of the Joint Committee and file its reply/response within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

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7. On service of notice, reply/response by respondents no. 1, 3 to 5 be also filed before 27.01.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List the matter for further consideration on 27.01.2023.....”

2. **Action taken by U.P. Pollution Control Board:**

- The show cause notices have been issued by U.P. Pollution Control Board under section 33-A of Water (Prevention and Control of Pollution), 1974 and under section 5 of Environment (Protection), 1986, against the unit M/s U.P. Asbestos Ltd., village – bishada, NTPC road, Tehsil- Dadri, Greater Noida, District – Gautambuddhnagar vide its letter dated 10.12.2022. The Copy of show cause notices issued by U.P. Pollution Control Board are annexed as **Annexure-1 & 2.**
- In response to the Show Cause Notices, the industry M/s U.P. Asbestos Ltd., village – bishada, NTPC road, Tehsil- Dadri, Greater Noida, District – Gautambuddhnagar has submitted its reply on dated 26.12.2022, copy of same is attached as **Annexure-3.**
- In response to the reply submitted by the Unit, latest inspection of the industry M/s U.P. Asbestos Ltd., village – bishada, NTPC road, Tehsil- Dadri, Greater Noida, District – Gautambuddhnagar was carried out by the officials of UPPCB on dated 15.01.2023. During inspection it was observed that unit has removed shortcomings found by the Joint Committee during visit on dated 16.11.2022. The Unit has lifted all discarded sheets/ broken sheet material from sites identified by the Joint Committee. As per the production record of the unit, it

was found that unit has increased its daily production in time span from 01.09.2022 to 30.11.2022, which is a violation of the condition of consent to operate issued by the Board vide letter dated 23.02.2022, Detailed report is annexed as **Annexure-4**.

- Main highlights of report dated 16.01.2023 are as follows-
 - a. During inspection it was found that the unit has permanently closed its discharge point from unit to bishada drain by constructing boundary wall. Hence, flowmeter/ V Notch is not required as there is no provision of industrial discharge outside the factory premises in present scenario.
 - b. During inspection it was found that unit has installed water flow meter at treated effluent recycle pipeline from settling tank to process.
 - c. The Unit has informed vide his letter dated 26-12-2022 that the increased production against consented production capacity (asbestos sheet and non-asbestos sheet- 160 MT/day) from month of September to November 2022 was due to pending supply orders and at present the production capacity of the unit is as per the consented production capacity (asbestos sheet and non-asbestos sheet- 160 MT/day).
 - d. The Unit has applied for revised hazardous waste authorization under the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 from Board on dated 03.01.2023, the application is under process.



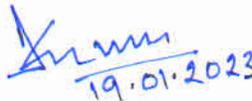
- e. The Unit has provided Personal Protective Equipment (PPE) for the workers engaged in feeding of asbestos fiber and waste asbestos sheet in pulveriser section.
 - f. The Unit has stored dry sludge in dedicated covered shed in premises and during inspection no sludge was found stored in a haphazard manner within the factory premises.
 - g. The Unit has submitted copy of Form 3 (hazardous waste daily generation) as defined in the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 with reply of show cause notice. It was also informed by the unit representative that as per the provision of the Act, the annual return for the current financial year in Form 4 will be submitted by the end of June 2023.
 - h. All the discarded material and sludge have been transferred to dedicated hazardous waste covered shed within the premises and same will be provided to authorized TSDF for disposal.
 - i. The Unit has applied on dated 24.12.2022 for NOC from U.P. Ground Water Department for abstraction of ground water.
- U.P. Pollution Control Board vide letter no H- 87510/C-1/ water/NGT-164/2023, dated 19.01.2023 has imposed environmental compensation of Rs. 7,03,125 /- (Seven lakh three thousand one hundred twenty-five only) against M/s U.P. Asbestos Ltd., village – bishada, NTPC road, Tehsil- Dadri, Greater

Noida, District – Gautambuddhnagar for the violation of the consent conditions. The copy of the letter is annexed as **Annexure-5**.

- As per information provided by the unit, the environmental clearance was obtained by the industry from MOEF & CC vide its letter dated 30.12.1999 in the name of M/s Triage Industries Pvt. Ltd. for manufacturing of asbestos cement sheet plant (36,000 TPA) at Dadri, Gautambudh Nagar, which was later on transferred in the name of M/s U.P. Asbestos Ltd., by MOEF vide letter dated 21.07.2005, copy of same is attached as **annexure-6**.

Report is being attached for kind perusal and necessary action please.


(Anshul Sharma)
AEE


(D. K. Gupta)
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REGIONAL OFFICER


19/01/23



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H85421/C-1/जल/एन0टी0पी0सी0-164/का0ब0नो0/2022

Date: 10/12/2022

सेवा में,

पंजीकृत

मैसर्स यू0पी0 एसबेसटोस लि0,
ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी,
ग्रेटर नोएडा।

यह कि उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा जो उपरोक्त वर्णित स्थल पर Asbestos Sheet and Non-Asbestos Sheet के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संया 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 26.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा का निरीक्षण दिनांक 16.11.2022 को किया गया। निरीक्षण के समय उपलब्ध कराये गये रिकार्ड के अनुसार उद्योग द्वारा 200 मी0टन/दिन का उत्पादन किया जा रहा है, जबकि उद्योग को राज्य बोर्ड द्वारा 160 मी0टन/दिन के उत्पादन हेतु सहमति जल/वायु निर्गत है। निरीक्षण के समय सेटलिंग टैंक से जनित स्लज का भण्डारण उचित नहीं पाया गया। इकाई द्वारा फार्म-3 एवं फार्म-4 को मेनटेन नहीं किया गया है। निरीक्षण टीम द्वारा discarded asbestos sheets and sludge का भण्डारण कई अलग-अलग स्थानों पर पाया गया। इकाई द्वारा उपलब्ध कराये गये ग्राउण्ड वाटर के अनापत्ति प्रमाण पत्र की वैधता दिनांक 29.11.2020 को समाप्त हो चुकी है। निरीक्षण टीम द्वारा discarded asbestos sheets and sludge को परिसर के निकट ट्रैक्टर पर लदा हुआ पाया गया। इकाई द्वारा अन्तिम उत्प्रवाह निस्तारण बिन्दु एवं उत्प्रवाह पुनः चक्रण बिन्दु पर फ्लोमीटर/वी नॉच स्थापित नहीं किया गया है तथा रिकार्ड मेनटेन नहीं किया जा रहा है।

यह कि उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27(2) के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा को बोर्ड द्वारा इकाई के संचालन हेतु दिनांक 23.02.2022 के माध्यम से प्रदत्त सहमति (जल) को रिवोक कर दिया जाये?

.....2/-

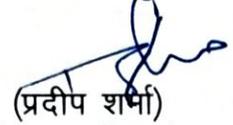
2. यह कि क्यों न उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?

3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाये कि उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा के विरुद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर अनुपालन की तिथि तक रू0 10000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत



(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:-

1. जिलाधिकारी, गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

/
मुख्य पर्यावरण अधिकारी, वृत्त-1



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-H85423/C-1/ई0पी0 एक्ट/एन0जी0टी0-164/का0ब0नो0/2022 Date: 10/12/2022

सेवा में,

पंजीकृत

मैसर्स यू0पी0 एसबेसटोस लि0,
ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी,
ग्रेटर नोएडा।

यह कि यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा जिसे आगे उद्योग कहा जायेगा, Asbestos Sheet and Non-Asbestos Sheet के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा पर्यावरण संरक्षण अधिनियम, 1986 की धारा-16 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संया 649/2022 नरेन्द्र प्रताप सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 26.09.2022 के अनुपालन में गठित संयुक्त समिति द्वारा मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा का स्थल निरीक्षण दिनांक 16.11.2022 को किया गया। निरीक्षण के समय सेटलिंग टैंक से जनित स्लज का भण्डारण उचित नहीं पाया गया। इकाई द्वारा फार्म-3 एवं फार्म-4 को मेनटेन नहीं किया गया है। निरीक्षण टीम द्वारा **discarded asbestos sheets and sludge** का भण्डारण कई अलग-अलग स्थानों पर पाया गया। उद्योग द्वारा सारे वर्कर को PPE उपलब्ध नहीं कराया गया है। निरीक्षण के समय हैजार्डस वेस्ट का भण्डारण उचित नहीं पाया गया। निरीक्षण टीम द्वारा **discarded asbestos sheets and sludge** को परिसर के निकट ट्रैक्टर पर लदा हुआ पाया गया। इस प्रकार उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमोदनोंपरान्त संदर्भित इकाई को निम्नानुसार कारण बताओ नोटिस जारी किये जाते हैं:-

1. यह कि क्यों न उद्योग मैसर्स यू0पी0 एसबेसटोस लि0, ग्राम एवं पोस्ट-बिशादा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें?

....2/-

2. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाए कि आपकी इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए?

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें, अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।



(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को इस निर्देश के साथ कि उद्योग को कारण बताओ नोटिस की प्रति उपलब्ध कराने के पश्चात उद्योग का पुनः निरीक्षण कर कारण बताओ नोटिस के निर्देशों के सम्बंध में स्पष्ट संस्तुति सहित आख्या निर्धारित समयावधि में मुख्यालय प्रेषित करना सुनिश्चित करें।



सदस्य सचिव

76

U.P. Asbestos Ltd.

Village & P.O. Bishara - 201 008, Tehsil - Dadri, Distt. Gautam Budh Nagar Via (Ghaziabad) U.P.
Fax No. (0120) 2666862 Phone (0120) 3211134, 3217451, 3217452, 3217453, 3217454, 3217456

06/11/23

942/ERK

देशीय प्रदूषण अधिकारी
गैर नोएडा गौतम बुद्ध नगर

Our ref.: UPPCB/Show Cause/Reply/02
Date : 26/12/2022

The Chief Environment Officer, Circle - 1
Head Office, UPPCB,
TC-12V, Vibhuti Khand
Gomti Nagar,
Lucknow 226 010

सं/088/12
09/01/23

कृपया निम्नानुसार कार्यवाही करें

कृते जिलाधिकारी
गौतम बुद्ध नगर
28/12/22

Subject : Reply to your show cause notice.

Ref. : Show cause notice no.H85421/C-1/Water/NGT-164/KBN/2022 dated 10/12/2022

Respected Sir

This refers to your captioned show cause notice received on 12/12/2022.

We submit our reply as hereunder :

The complaint filed by Shri Narendra Pratap Singh is false, baseless & with mala fide intention having vested interests.

This unit was established in the year 2004 and ever since then have been a constant source of employment generation both direct and indirect for the inhabitants of surround area.

The fact is that the discharge from the drain was of the water due to the washing of the compound and not of industrial effluent. Hence, the question of causing damage to the environment or adverse health concerns to the living beings of the area is unfounded. Had there been any such issues the complainant could have approached us & intimated us first rather than complaining to the National Green Tribunal straight away. We have spoken to the Chief Veterinary Officer, Dr. Nikhil Varshney, of the nearby veterinary hospital in this regard and he also confirmed no such incidents.

Our process effluent as a whole is being reused by us for preparation of slurry of cement & fly ash and is more economical to us than the use of fresh water. However, we have blocked the drain with cement. Picture of the same is attached as annexure-1.

U. P. Asbestos Ltd.
Village-Bishara, Tehsil-Dadri
Distt. Gautambudh Nagar-203007 U.P.



Head Office : Mahmoodabad Estate Building, Hazratganj, Lucknow - 226 001 (India)
Fax No. (0522) 2616986 Cable : UPAL Phone : (0522) 2200504, 2200538, 2612841, 26229056.....2
Correspondence Address : 601, Modi Corp Tower, 98, Nehru Place, New Delhi - 110 019
Fax : 011-26235919 Phone : 011-26423229, 26410384

-2-

Ever since the unit was established, we have been giving sheets to the needy people of nearby areas for making their hutments and sheds for their cattle etc. The broken sheets found scattered outside all around were in fact those sheets which were given to them from time to time on their demand for making hutments and sheds for their cattle. However the scrap may have also come from the factory of the trial runs of the non-asbestos sheets. Out of this material about half the quantity has been given to the designated disposal facility. Manifest (Form No.10) pertaining to that material is being attached herewith as Annexure-2. Remaining material has been shifted inside the premises and stored under the shed made for that purpose having a caution sign. Photographs of the cleaned up area outside the premises where broken sheets found scattered and the shed inside the premises where the remaining material has been shifted from outside are enclosed herewith as Annexure 3.

The tractor trolley found parked near the premises loaded with hazardous material was in fact not ours nor the driver of the tractor was our employee directly or indirectly. Actually the tractor trolley was arranged by the complainant himself to make his complaint look authentic before the joint committee. The driver of the tractor trolley behaved and acted in the manner before the committee as was instructed by the complainant.

At the time of inspection broken sheet pieces & sludge were found kept at different places inside the premises. The reason that the shed under which hazardous material used to be kept was under repair. Within two three days of the inspection both the waste materials were shifted under the shed made for that purpose and the stock yard was thoroughly cleaned. Pictures of the cleaned up stock yard are attached as Annexure-4. This material would be gradually reused in the process after converting it in powder form with the aid of pulveriser. The sludge would also be reused in the process alongwith pulverized hard ground waste. Picture of the pulverizer is attached as Annexure 5. Form 3 could not be produced at the time of inspection as it was not being maintained but now from beginning of December the records are being maintained. Photo copies of the Form-3 for a month of December are attached as Annexure-6. As Form -4 is an annual return for generation, disposal, storage & reuse of hazardous material by the generator would be prepared & submitted by the end of June 2023.

U. P. Asbestos Ltd
Village-Bishara, Taluk-Dadri Cont'd.....3
Distt. Gautambudh Nagar-203007 U.P.

-3-

The flow meter is actually for ascertaining the quantity of effluent discharged outside the premises after treating the same in ETP. Since we are not discharging any effluent outside the premises as the same as a whole is being reused in the process for converting the raw material into slurry form, the flow meter and the V notch were not installed and since there was zero discharge outside the premises no log book was being maintained. We have now closed the drain permanently with cement hence, no flow meter and V notch is required to be put there. A flow meter has been installed on effluent recirculation pipeline and daily records of effluent recycled in the process would be maintained. Photographs of flow meter are attached as Annexure-7.

We have applied for the renewal of NOC for ground water extraction from ground water department and would submit the NDC as soon as the same is granted. Copy of the application attached as Annexure-8.

The personal protective equipment (PPEs) are now being given to everyone but only as per the requirement. The record of the same is now being maintained.

We will go for revision of our authorisation as suggested by the committee.

Month wise production from April 2022 to November 2022 is given below :

April 2022	3,818.10 MT
May 2022	3,795.15 MT
June 2022	3,912.82 MT
July 2022	1,300.14 MT
August 2022	211.66 MT
September 2022	5,855.77 MT.


U. P. Asbestos Ltd.
 Village-Bishara, Tahsil-Dadri
 Distt. Gautambudh Nagar 203007 U.P.

Cont'd.....4

October 2022 6,821.63 MT
November 2022 4,265.15 MT

Till the month of June 2022 our production was within the permitted limit. In July the production was only 1,300.14 MT and in August 2022 it was merely 211.66 MT. The reason for producing more during the months from September to November was that our plant remained mostly shut during the month of July & August due to various labour issues hence, the pending orders could not be executed. Since our is a seasonal industry, if the orders could not be produced and executed in a time bound schedule the dealers would procure the material from somewhere else. This is why we had to accelerate our production but if we consider the average production during the eight months i.e. from the month of April to November the average per month production comes to 3,747.15MT which is 149.90MT per day. This is well below 160 MT per day.

In view of the above it is humbly requested to take a lenient view and pardon us. All the leftover discrepancies would be made good without delay. We assure you sir that in future there won't be any such recurrence.

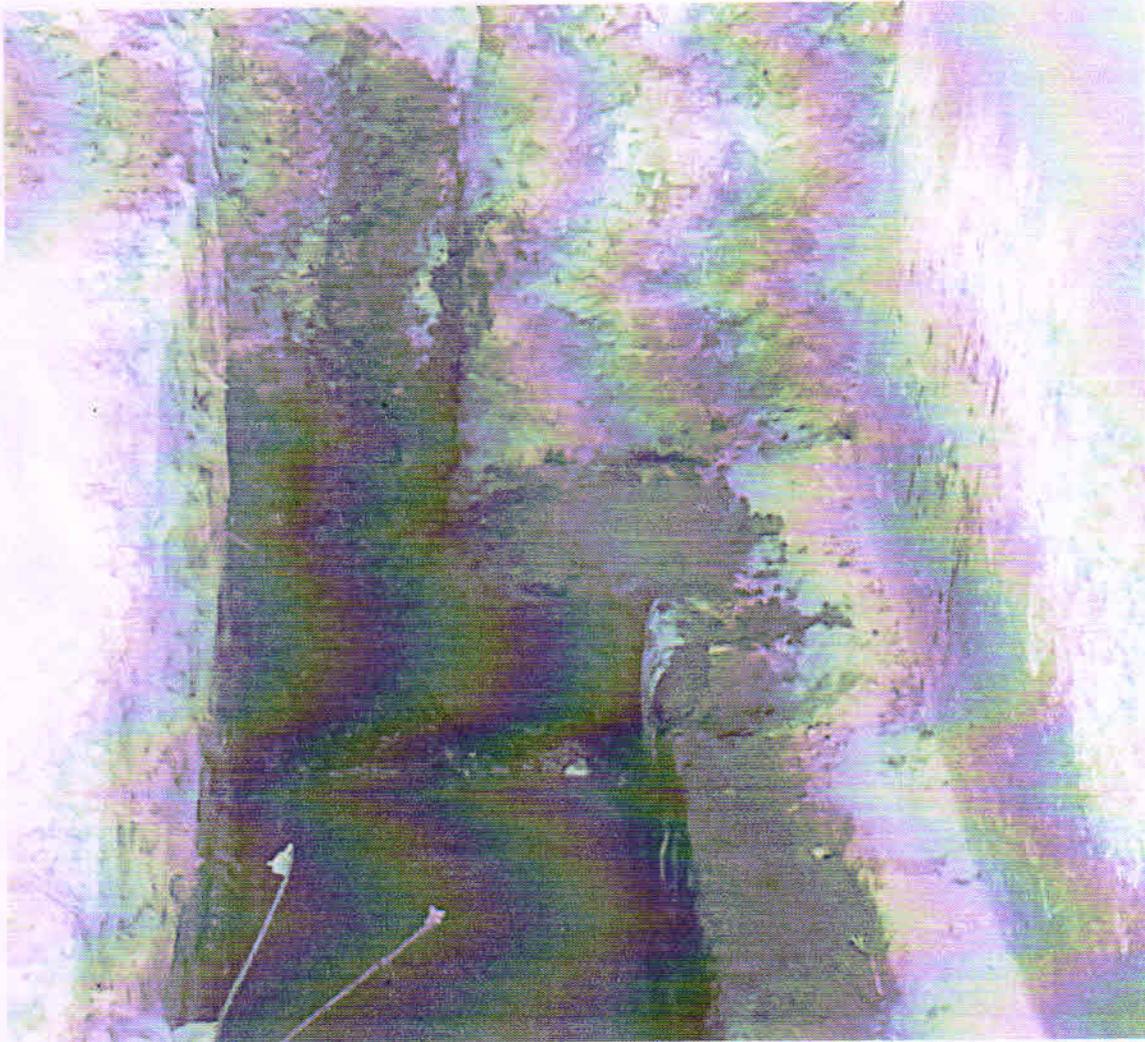
Thanking you

U. P. Asbestos Ltd.
Village-Bishara, Tahsil-Dadri
Distt. Gautambudh Nagar-203007 U.P.
for U.P. Asbestos Limited

OCCUPIER

Encls.: As stated above

Cc to.: Regional Officer, U.P. Pollution Control Board, Greater Noīda
District Magistrate, Gautam Budh Nagar



Photograph of Blocked Drain

FORM 10

[See rule 19(7)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 68827

1 Occupier's Name & Mailing Address (including Phone No. and email)	C.P. (Vijay) Nagar, 1st Fl., Village & P.O. Buzma NTPC, Parli, Distt. - Haridwar, Uttarakhand, India, Haridwar		
2 Sender's Authorization No.			
3 Manifest Document No.	NRCP No: 562		
4 Transporter's Name & Address (including Phone No. and email)	Roorkee		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP 307 014-7		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE I-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP 201010 Tel: 0120-4167... e-mail sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Maiza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel: 08874207664 e-mail sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 072, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel: 0512-2285298 e-mail sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad/UPPCBRO/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(II) 1403/UPPCB/KanpurDehat/UPPCBRO/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023		
10 Waste Description	A/C Cement Sheet		
11 Total Quantity No. of Containers	(Broken Sample) m ³ or MT 19670 Kg Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by road.		
Typed Name & Stamp :	Signature :		
	Month	Day	Year
	1 2	2 2	2 0 2 2
15 Transporter Acknowledgement of Receipt of Waste	Month	Day	Year
Typed Name & Stamp :	Signature :	1 2	2 2 2 0 2
6 Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year
Typed Name & Stamp :	Signature :	1 2	2 4 2 0 2

FORM 10

(Form under 19(1)(i))

68828

MANIFEST FOR HAZARDOUS AND OTHER WASTE

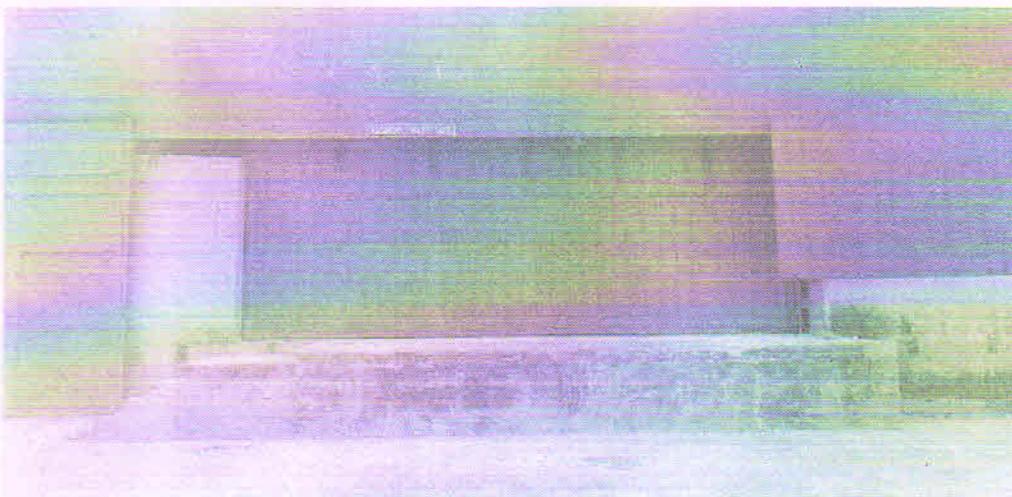
B.No.:

1. Sender's Name & Mailing Address (including Phone No. and email)	M.P. (Waste Mgmt. Dept.) Muz. Mukampur, Roorkee-191101 U.P. India. Email: m.p.waste@up.gov.in		
2. Sender's Authorization No.			
3. Manifest Document No.	M.P.W.M. 2023		
4. Transporter's Name & Address (including Phone No. and email)	Bharat Oil		
5. Type of Vehicle.	(Truck / Tanker / Special Vehicle)		
6. Transporter's Registration			
7. Vehicle Registration No.	UP 35 / 0147		
8. Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD E-18, Site IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel: 0120-419 e-mail: sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukampur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel: 08874207004 e-mail: sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT Plot # 072, Sikandra Road, NH-2, Kuntka Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel: 0512-2285256 e-mail: sales@bharatoil.com		
9. Receiver's Authorization No.	(I) 1485UPPCB/Ghaziabad(UPPCBRO)/HMM/GHAZIABAD/2018 Valid upto: 03/03/2023		
(ii) UEPCCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1423UPPCB/KanpurDehat(UPPCBRO)/HMM/KANPUR DEHAT/2018 Valid upto: 31/03/2023		
10. Waste Description	ETP SLUDGE		
11. Total Quantity No. of Containers	9880 kg m ³ or MT Nos.		
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.		
14. SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by road.		
Typed Name & Stamp :	Signature :		
	Month	Day	Year
	12	22	2022
15. Transporter Acknowledgement of Receipt of Waste	Month	Day	Year
Typed Name & Stamp :	Signature :		
	12	22	2022
16. Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year
Typed Name & Stamp :	Signature :		
	12	24	2022

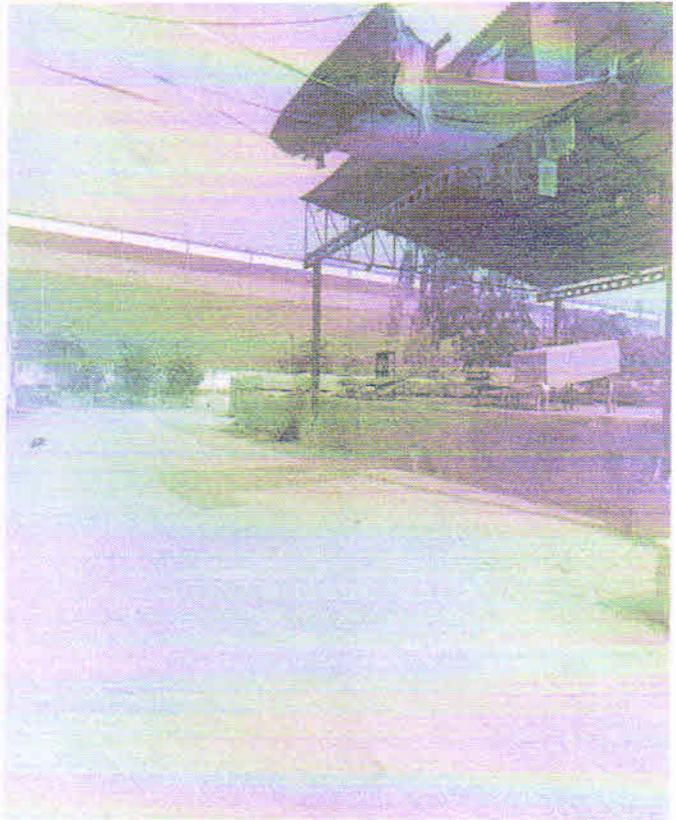
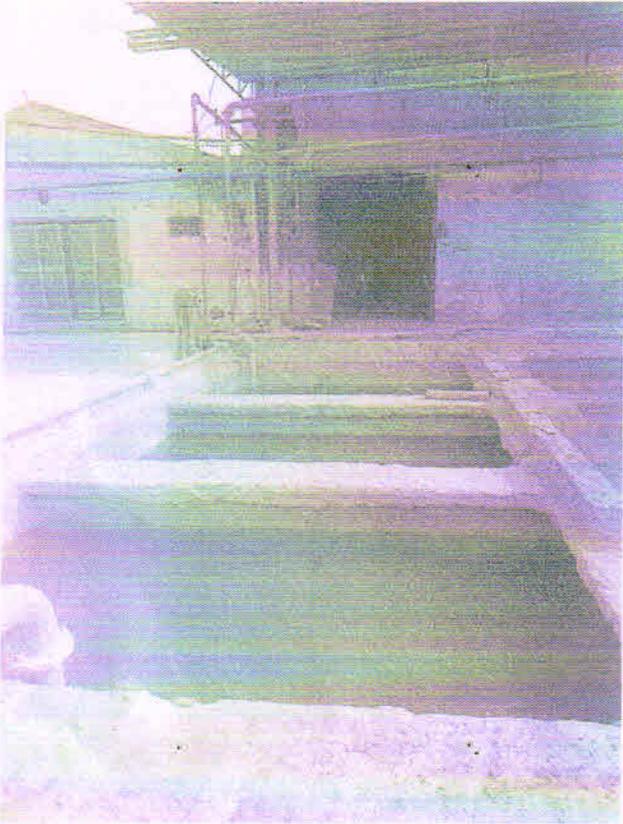
ANNEXURE - 3



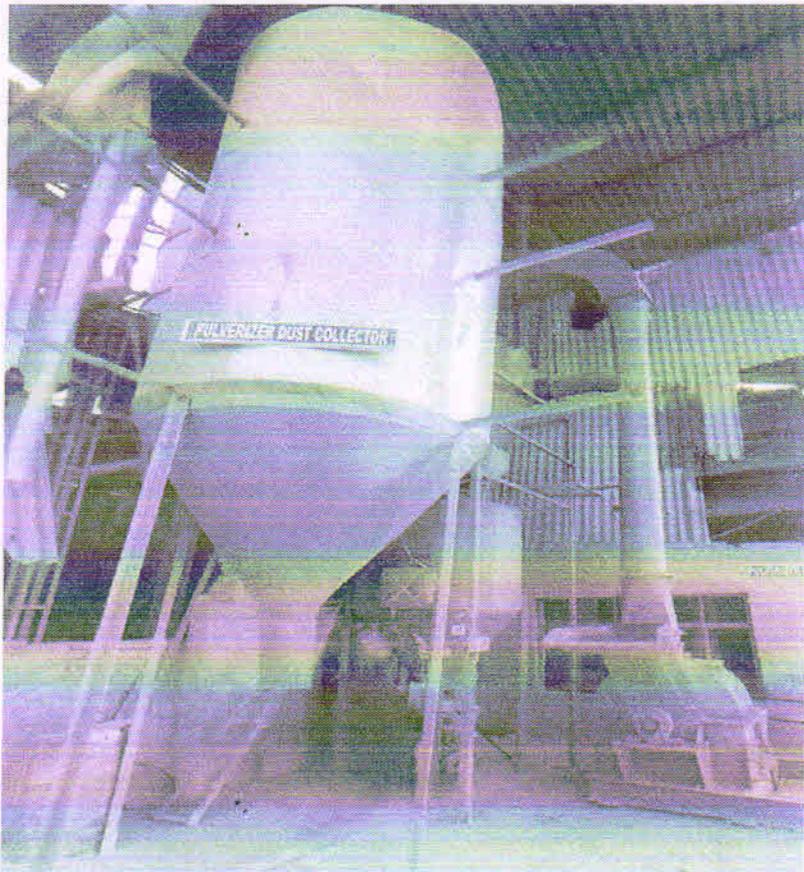
Cleaned up area outside the premises where sheets were found scattered



Shed inside the premises where the remaining sheets from outside have been shifted and stored



Cleaned up stock yard inside the premises where the material was found lying at the time of inspection



PULVERIZER

ANNEXURE - 6

FORM - 3
[See Rule 9(1)]

Format for maintaining records of hazardous waste at the facility

1. Name and address of the occupier or operator of a facility: UP Asbestos Ltd, Dadri
 2. Date of issuance of authorisation and its reference number: 09 Sep 2022, 18289
 3. Description of hazardous waste: Asbestos Residue & chemical Sludge

Physical form with description	Chemical form	Total volume and weight (in kg.)
<u>A.C. Cement Sheet</u>	<u>ETP Sludge</u>	<u>300kg</u>

4. Description of storage and treatment of hazardous waste:

Date	Method of storage of hazardous wastes	Date	Method of treatment of hazardous wastes
<u>02/12/07/12</u>	<u>Covered Storage Yard</u>	<u>-</u>	<u>Reused</u>

5. Details of transportation of hazardous waste:

Name & address of consignee of package	Mode of packing/ of the waste for transportation	Mode of transportation to site of disposal	Date of transportation

6. Details of disposal of hazardous waste:

Date of disposal	Concentration of hazardous material in the final waste form	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal

7. Data of environmental surveillance:

Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air sampling		Analysis of any other samples (give details)
	Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	

8. Details of the hazardous wastes reused and recycled:

Date	Total quantity of hazardous waste generated	Details of hazardous waste minimization activity	Material received	Final quantity of waste generated	Net reduction in waste generation quantity and percentage
<u>02/12/07/12</u>	<u>300-320 kg</u>	<u>Pulverizer</u>	<u>240-250kg</u>	<u>60kg</u>	<u>80%</u>

Place: DADRI

Date: 08/12/2022

Signature:

U. P. Asbestos Ltd.
 Village: Bhata, Tahsil-Dadri
 Distt, Gautambudh Nagar-203001

FORM - 3
[See Rule 9(1)]

Format for maintaining records of hazardous waste at the facility

1. Name and address of the occupier or operator of a facility: *UP Asbestos Ltd, DADR1*
 2. Date of issuance of authorisation and its reference number: *09 Sep 2022, 18289*
 3. Description of hazardous waste: *Asbestos Residue & chemical sludge*

Physical form with description	Chemical form	Total volume and weight (in kg.)
<i>AC Cement sheet</i>	<i>ETP sludge</i>	<i>300 Kg</i>

4. Description of storage and treatment of hazardous waste:

Date	Method of storage of hazardous wastes	Date	Method of treatment of hazardous wastes
<i>8/12 to 15/12</i>	<i>Covered storage yard</i>	<i>-</i>	<i>Reused</i>

5. Details of transportation of hazardous waste:

Name & address of consignee of package	Mode of packing/ of the waste for transportation	Mode of transportation to site of disposal	Date of transportation

6. Details of disposal of hazardous waste:

Date of disposal	Concentration of hazardous material in the final waste form	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal

7. Data of environmental surveillance:

Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air sampling		Analysis of any other samples (give details)
	Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	

8. Details of the hazardous wastes reused and recycled:

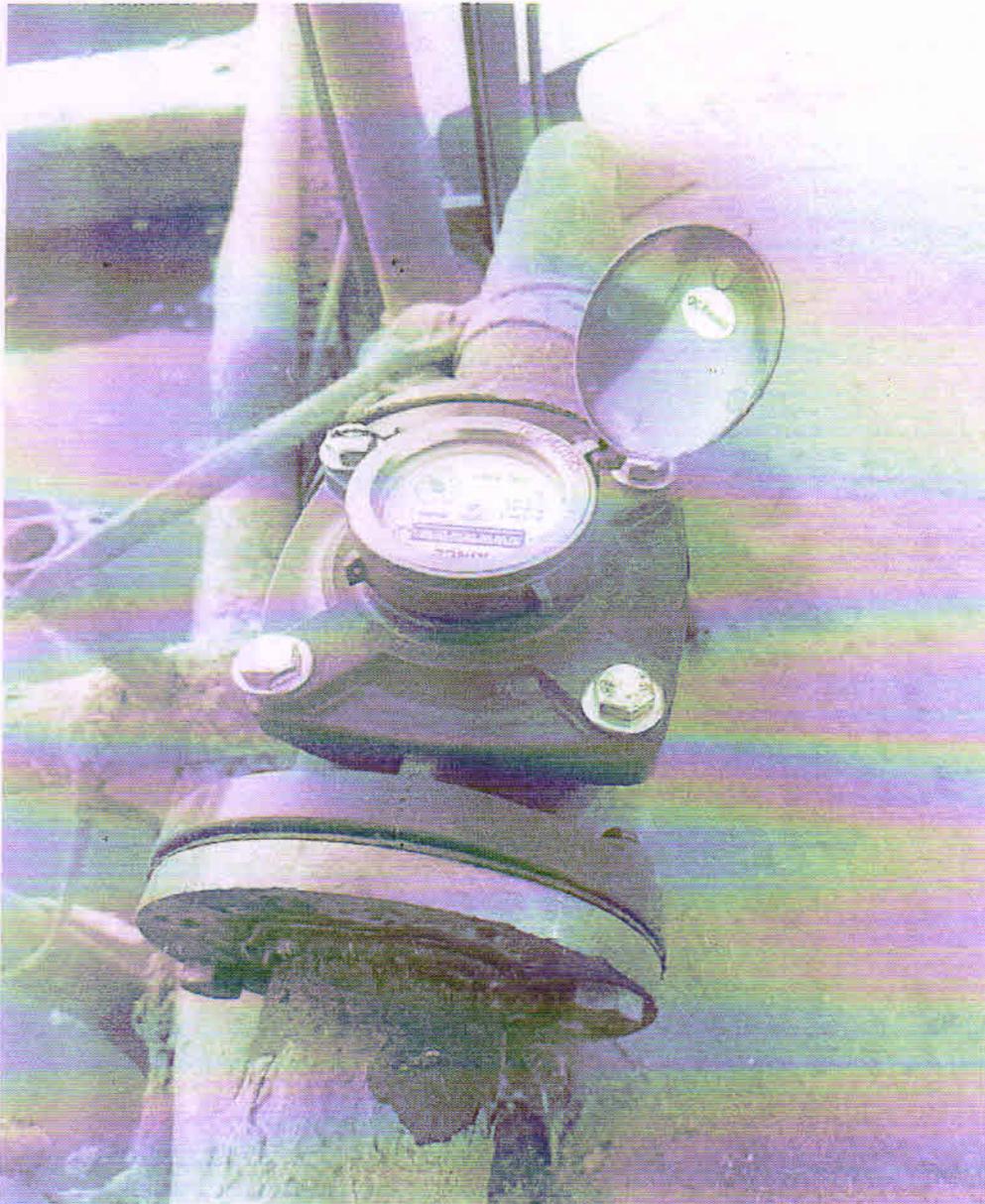
Date	Total quantity of hazardous waste generated	Details of hazardous waste minimization activity	Material received	Final quantity of waste generated	Net reduction in waste generation quantity and percentage
<i>8/12 to 15/12</i>	<i>450-470 kg</i>	<i>Pulverizer</i>	<i>350-360 kg</i>	<i>100 kg</i>	<i>78%</i>

Place: *DADR1*

Date: *16/12/2022*

Signature:

Designation: *UP Asbestos Ltd.*
Ge-Bishara, Tahsil-Dadri
Dist. Yamunabadr, Nagar-203007



Flow meter installed on affluent re-circulation pipeline



GROUND WATER DEPARTMENT
(Nainami Ganga & Yamuna Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)

[See rule- 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED

AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का यूआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN1222RIN0421
Application Date आवेदन तिथि		24/12/2022	
Name of the Applicant आवेदक का नाम	SANDEEP GARG		
Mobile No. मोबाइल नंबर	9837024433	Email ID. ईमेल आईडी	smsncontinental@hotmail.com
Date of Birth जन्मतिथि	02/01/1967	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	D as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8891-8896-2051	Jploaed Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	116B, CHAPAL STREET, MEERUT CANTT, MEERUT, CANTT, UTTAR PRADESH-250001	Locality/Village गुरहल्लागाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh

District
जनपद

GAUTAM BUDH NAGAR

Pin Code
पिन कोड

250001

Designation
पद

Authorized Signatory

Company Name
कंपनी का नाम

U.P. ASBESTOS LIMITED

Company Address
कंपनी का पताVILLAGE-BISHADA, NTPC ROAD DADRI,
GAUTAM BUDH NAG

Download

**Details of Existing Well
विद्यमान कूप का विवरण**District
जनपद

Gautam Buddh Nagar

Block
ब्लॉक

DADRI

Plot No./Khasra No.
प्लॉट संख्या/खसरा संख्या

VILLAGE-BISHADA, NTPC ROAD DADRI

Municipality/Municipal Corporation
नगर पालिका/नगर निगम

No

Ward No./Holding No.
वॉर्ड संख्या/होल्डिंग संख्या

GAUTAM BUDH NAGAR UTTAR PRADESH

Uploaded Land Details
अपलोड किया गया भूमि का विवरण

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Uploaded Google / Toposheet Map
अपलोड किया गया कूप का गूगल / टोपोशीट मैप

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**Particulars of The Existing Well
विद्यमान कूप का ब्यौरा**Date of Construction/Sinking of Well
कूप की निर्माण तिथि

31/10/2005

Type of Well
कूप का प्रकार

Tube Well/Boring

Discharge of Tube Well (cum./hr)
ट्यूबवेल का निर्वहन (cum./hr)

10

Housing Pipe If Any
यदि कोई है

Yes

Approx. Length of Housing Pipe (In meter)
हाउसिंग पाइप की अनुमानित लंबाई (मीटर में)

60.00

Approx. Diameter of Housing Pipe (mm)
हाउसिंग पाइप का अनुमानित व्यास (मिलीमीटर में)

150.00

Material of the Housing Pipe & Blank Pipe
हाउसिंग पाइप एवं ब्लैंक पाइप की सामग्री

PVC

**Strainer Details
स्ट्रेनर का विवरण**Material of Strainer
स्ट्रेनर की सामग्री

PVC

Number of Strainer(s)
स्ट्रेनर की संख्या

2

S.No. क्रम	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (in meter) लंबाई (मीटर में)	Diameter (in millimeter) व्यास (मिलीमीटर में)
1	30.00	42.00	12.00	150.00
2	42.00	54.00	12.00	150.00

Approx. Depth of Well (In meter)
कूप की अनुमानित गहराई (मीटर में)

60.00

Whether There has been Any Adverse Report Regarding Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (In meter)
भूजल स्तर (मीटर में)

2.50

Details of Existing Pumping Device वेद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used
प्रयोग किये जाने वाले पंप का प्रकार

Submersible

10.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.)

3.00

45.00

Operational Device
परिचालन उपकरण

Electric Motor

31/10/2005

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well
विद्यमान कूप का उद्देश्य?

Industrial

Annual Running Hours
वार्षिक उपयोग (घंटे में)

0.00

300

Daily Running Hours
दैनिक उपयोग (घंटे में)

0.00

No

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)
अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)

ETP

Yes

कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं

Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	45,00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	N/A
Maximum Allowable Annual Extraction of Ground Water:	0	0
Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध अवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।	Download	Download
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No	
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)		Yes
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण		07/12/2018
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/4463	
Expiry Date अंतिम तिथि	29/11/2020	Download
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार		No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है		
Date of Expiry of N.O.C	29/11/2020	23/12/2022
Any clarification Report		
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m ³ /day	Download	Download
Reason For Pendency		
Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m ³ /day		Download

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories	Download	Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs	Download
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m ³ /day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Proforma for the report is given in Annexure-1.	Download	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done	Download
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Statutory Requirement of obtaining Permission to draw groundwater		
Against Case	No		

Declaration by the Applicant
अविदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no. 3.
- Additional Documents to be submitted with the application
 - (i) For Industrial User;
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (ii) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



95 क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-2321024

सन्दर्भ संख्या : 1399/C/U-30/2022-23

दिनांक : 16/01/23

सेवा में,

मुख्य पर्यावरण अधिकारी, (वृत्त-1),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मेसर्स यू0पी0 एस्वेस्टस लि0, ग्राम-बिसहड़ा, एन0टी0पी0 रोड़, तहसील-दादरी ग्रेटर नोएडा, गौतमबुद्धनगर को बोर्ड मुख्यालय द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 एवं जल प्रदूषण पर्यावरण (संरक्षण) अधिनियम 1974 की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 10.12.2022 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भित उद्योग को बोर्ड मुख्यालय के पत्र सं0 एच 85421/सी-1/जल/एन0जी0टी0-164/का0ब0नो0/2022 दिनांक 10.12.2022 एवं एच 85422/सी-1/ई0पी0एक्ट/एन0जी0टी0-164/का0ब0नो0/2022 दिनांक 10.12.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 एवं जल प्रदूषण पर्यावरण (संरक्षण) अधिनियम 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है। उद्योग द्वारा अपने पत्र दिनांक 26.12.2022 के माध्यम से कारण बताओ नोटिस की अनुपालन आख्या प्रेषित की गयी है।

तत्क्रम में इस कार्यालय के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण दिनांक 06.01.2023 एवं दिनांक 15.01.2023 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्या में की गयी संस्तुति के आधार पर इकाई के विरुद्ध बोर्ड मुख्यालय लखनऊ के पत्र दिनांक 10.12.2022 के द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा-5 एवं जल प्रदूषण पर्यावरण (संरक्षण) अधिनियम 1974 की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस को सशर्त निक्षेपित किये जाने तथा अनुमन्य उत्पादन क्षमता से अधिक उत्पादन किये जाने के दृष्टिगत कुल 75 दिनों हेतु रू0 7,03,125/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक: यथोपरि।

भवदीय


16/01/23
(राधेश्याम)

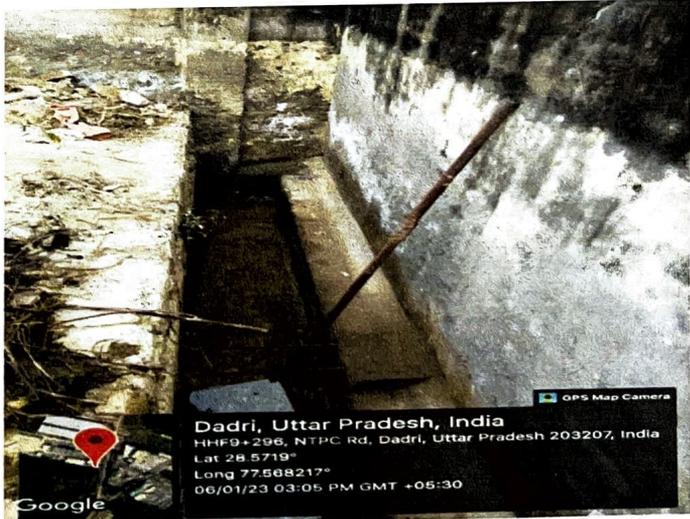
क्षेत्रीय अधिकारी



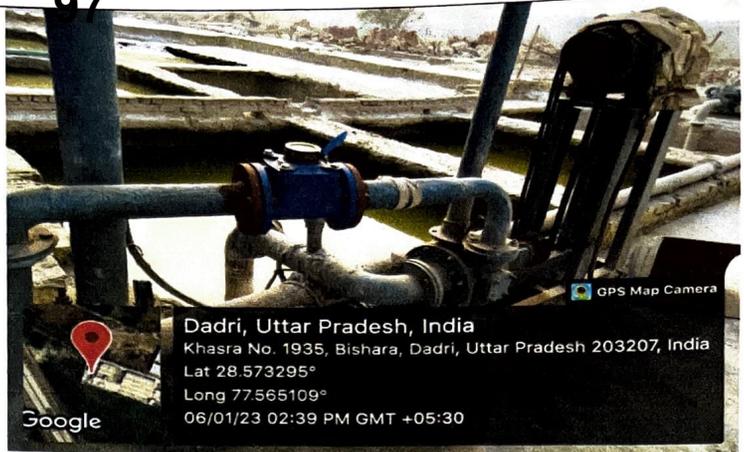
Inspection report of M/s U.P. Asbestos 96 Ltd., Village- Bisahra, Tehsil Dadri, Greater Noida, District Gautambuddhnagar regarding Show cause issued by Board under section-5 of Environment Protection Act, 1986 and under section 33A of Water (Prevention & Control of Pollution) Act, 1974

In view of shortcomings observed by the Joint Committee constituted by Hon'ble National Green Tribunal, Delhi vide order dated 15.09.2022 in O.A. no. 649 of 20222, Show cause has been issued on dated 10.12.2022 against unit by Board under section-5 of Environment Protection Act, 1986 and under section 33A of Water (Prevention & Control of Pollution), 1974. Unit has submitted reply of both show cause through its letter dated 26.12.2022.

Further, site inspection of M/s U.P. Asbestos Ltd., Village- Bisahra, Tehsil Dadri, Greater Noida, District Gautambuddhnagar and nearby area was carried out in time span from dated 06.01.2023 and 15.01.2023 in presence of unit representative Mr. Rohit Goyal (GM-Admin & HR). Unit was found operational. Brief report regarding present status of shortcomings is as follows: -

S. No.	Shortcomings found during Joint Committee visit on dated 16.11.2022	Present status as on 15.01.2023
1.	Inspection team observed a discharge point from the unit to Bishada drain without Flowmeter/ V Notch.	<p>During inspection it was found that unit has permanently closed that discharge point from unit to bishada drain by constructing boundary wall. In view of it, flowmeter/ V Notch is not required as there is no provision of industrial discharge outside premises in present scenario.</p> <p>Photograph of same is as follows –</p> 
2.	Unit has not installed flow meter for recycled water from settling tanks into process.	<p>During inspection it was found that unit has installed water flow meter on treated effluent recycle pipeline from settling tank to process.</p> <p>Photograph of same is as follows –</p>

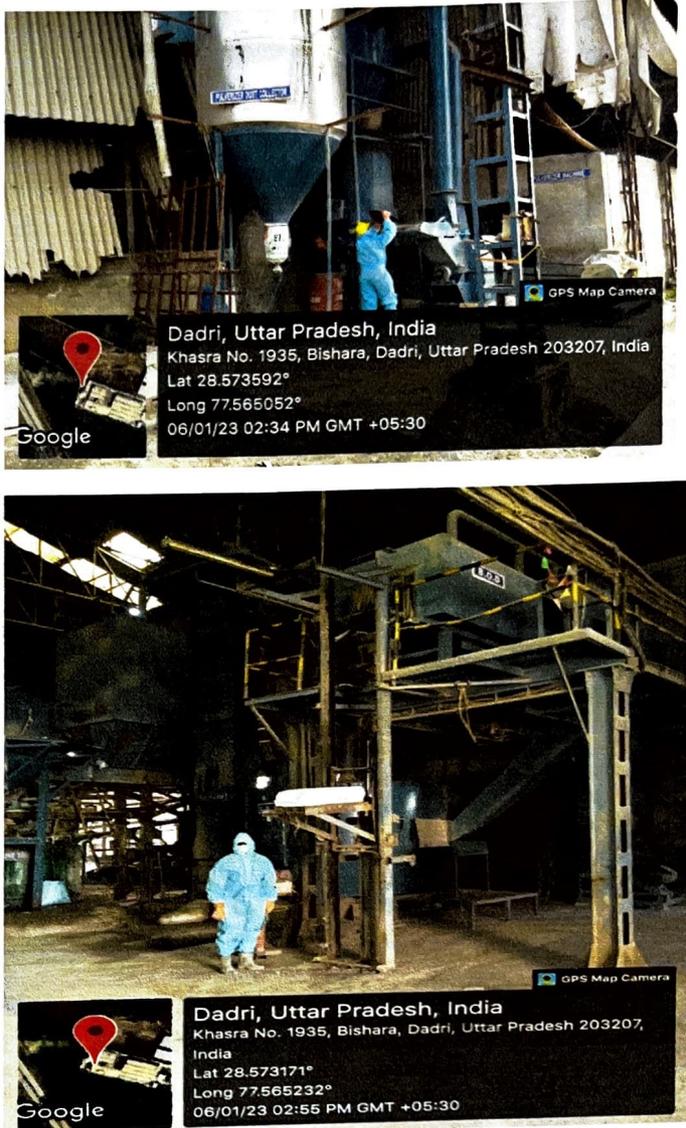
(Handwritten signatures)



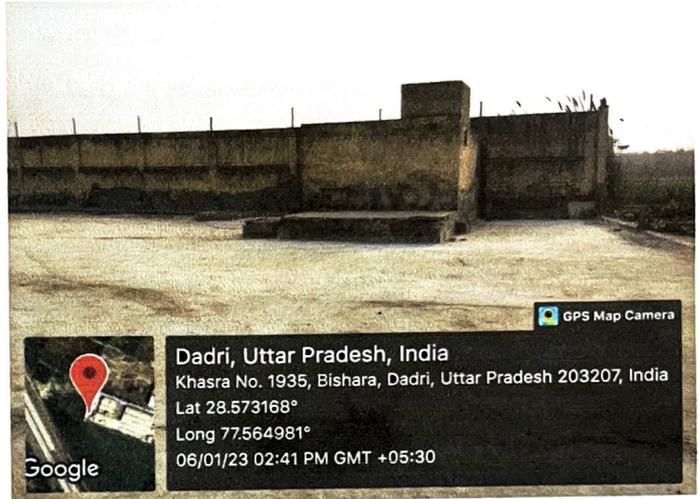
During inspection, treated effluent from settling tanks was being reused in process and no industrial effluent was found to be discharged outside from unit.

Sample from final treated water tank is collected from settling tank and submitted in Central Laboratory, UPPCB, Lucknow for analysis, Report awaited.

3.	As per CTO the unit has permitted for 160 MT/day of Asbestos Sheet and Non-Asbestos Sheet. However, as per the records provided, the unit has been manufacturing more than 200 MT/day of product which is a violation of CTO condition.	As per reply submitted by unit in compliance of show cause dated 10.12.2022, unit has submitted that unit had accelerated production against consented capacity (4000 MT/month) from month of September to November 2022 to supply pending orders. Presently, unit is operational with consented production capacity- 160 MT/day. During inspection, production detail of month December 2022 was provided by unit, according to which unit is operational within consented production limit, copy of production detail provided by unit is attached as annexure-1 .
4.	Authorization granted by UPPCB under HOWM Rules, 2016 has authorized only two hazardous wastes [i.e., Asbestos containing residues (15.1) and ETP Sludge (35.3)]. However, during inspection, additional hazardous wastes such as used oil, contaminated drums & broken/ discarded asbestos sheets which fall under category of 5.1, 33.1 & 15.2 of Schedule-I of HOWM Rules,	Unit has applied for revised hazardous waste authorization under HOWM Rules, 2016 from Board on dated 03.01.2023, which is under consideration. Unit has submitted copy of Form-10 with reply dated 26.12.2022, according to which unit has handed over approx. 19670 Kg of discarded sheets/ broken scrap and approx. 9880 Kg of ETP sludge to authorized TSDF (M/s Bharat Oil & Waste Management Ltd. Kanpur Dehat), copy of reply of unit is attached as Annexure-2 . During inspection, it was directed to unit to submit Form-10 for disposal of used oil & contaminated drums/ containers.

<p>2016 were lying in the premises.</p>	<p>98</p>
<p>5. The unit has not provided Personal Protective Equipment (PPE) for the workers except safety shoes & helmet.</p>	<p>During inspection, it was found that unit has provided Personal Protective Equipment (PPE) for the workers engaged in feeding of asbestos fibre and waste asbestos sheet in pulveriser section. Photograph of same is as follows-</p>  <p>The top photograph shows a worker in a blue protective suit and yellow gloves standing next to a large blue hopper in an industrial facility. The bottom photograph shows a worker in a full-body blue protective suit standing in a dark industrial area with metal structures and scaffolding.</p>
<p>6. Sludge from settling tank stored in a haphazard manner without proper/designated storage shed.</p>	<p>During inspection, it was found that unit has stored dry sludge in dedicated covered shed in premises and no sludge was found stored in a haphazard manner. Photograph of same is as follows-</p>

Am *Au*



7. Unit has not been maintaining Form 3 (Daily generation) and Form 4 (Annual Returns) for hazardous wastes as per HOWM Rules, 2016

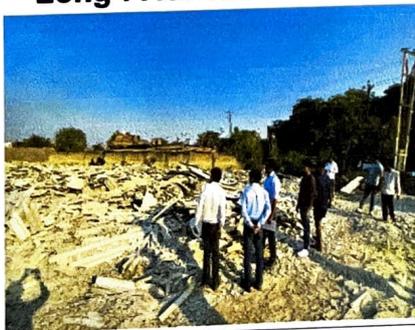
Unit has submitted copy of Form 3 with reply of show cause notice. It was informed by unit representative that annual return in Form 4 will be submitted by the end of June 2023.

8. Team has observed the dumping of discarded Asbestos sheets and sludge at multiple locations in and around the village Bishada.

During inspection, no discarded Asbestos sheet and sludge was found at sites identified by the Joint Committee. It was informed by unit representative that all discarded material and sludge has been transferred to dedicated hazardous waste covered shed in premises and same will be given to authorised TSDf for disposal.

A. Ground 1 (Lat. 28.58065, Long 77.57054

a. Ground 1 (Lat. 28.58065, Long 77.57054)

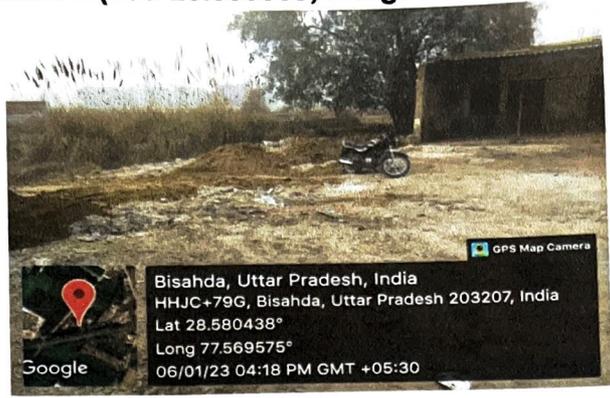


[Handwritten signatures]

B. Ground 2 (Lat. 28.580538, Long 77.569652)



b. Ground 2 (Lat. 28.580538, Long 77.569652)



C. Ground 3 (Lat. 28.570057, Long 77.567853)

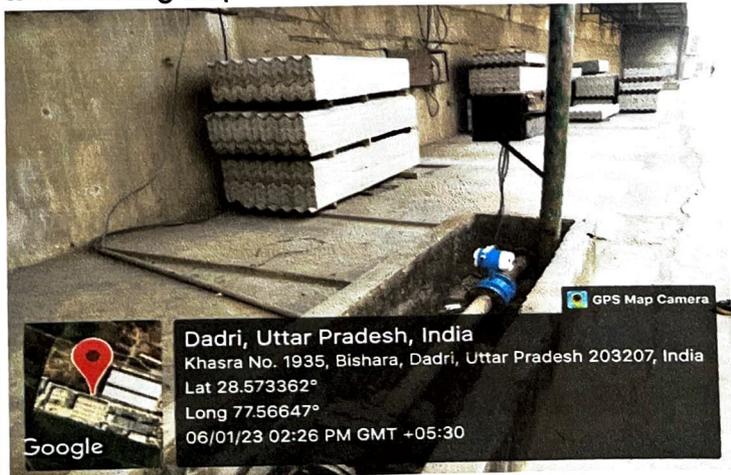


c. Ground 3 (Lat. 28.570057, Long 77.567853)



9. The unit representative was unable to locate the point of ground water extraction.

During inspection, unit representative has shown 01 borewell (Lat. 28.573362, Long 77.56647), which is being used for abstraction of ground water. Electromagnetic flow meter is installed on bore well. Unit is directed to maintain log book for same. Photograph taken during inspection is as follows-



Handwritten signatures in blue ink.

10.	The unit has provided the No Objection Certificate (NOC) from Central Ground Water Authority (CGWA) and found expired on 29.11.2020.	As per information provided, unit has applied on dated 24.12.2022 for NOC from U.P. Ground Water Department for abstraction of ground water, copy of same is attached as annexure-3 . Presently, unit has not valid permission from UPGWD for abstraction of ground water.
11.	The inspection team has found a tractor with sludge/ Asbestos sheet near the company premises heading to dump in nearby area.	As per reply submitted by unit, the tractor trolley found by the Joint Committee was not pertains to unit, which is contradictory. No record is provided regarding movement/ transportation of same by unit, hence verification of same could not be done.

Observation and recommendation: -

1. Unit has applied for revised hazardous waste authorization from Board, which is under consideration within Board.
2. As per records provided by unit, unit had accelerated production against consented capacity (160 MT/day) from month of September to November 2022 (for 75 days) to supply pending orders, which is violation of conditions mentioned in CTO dated 23.02.2022.
3. Unit has applied for permission from UPGWD for abstraction of ground water.
4. Unit has lifted all discarded sheet/ scrap found by the Joint Committee in nearby area of village bishada.

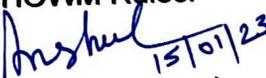
As per the above facts, unit has violated the consent conditions and accelerated the production capacity from September 2022 to November 2022. Hence, Environmental compensation shall be imposed on unit for the violation period of 75 days as following: -

Calculation of Environmental compensation: -

$$\begin{aligned}
 EC &= PI \times N \times R \times S \times LF \\
 &= 75 \times 75 \times 250 \times 0.5 \times 1.0 \\
 &= \text{Rs. } 7,03,125
 \end{aligned}$$

In view of above, it is recommended to impose environmental compensation and revoke show cause against unit under section-5 of E.P. Act, 1986 and under section 33A of Water (Prevention & Control of Pollution) Act, 1974 with following specific conditions: -

1. Unit shall ensure that production of Asbestos and non- Asbestos sheet will remain within consented capacity i.e., 160 MT/day in any circumstances.
2. Unit shall ensure zero liquid industrial discharge from unit.
3. The unit shall maintain daily records in the prescribed form 3 & submit annual returns of HW in Form 4 of the HOWM Rules.


 (Anshul Sharma)
 AEE


 (D. K. Gupta)
 EE

REGIONAL OFFICER


 16/01/23



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
पंजीकृत

संदर्भ सं०

Ref.No. H-87510/सी-1/जल/एन0जी0टी0-164/2023

दिनांक

Date 19-01-23

सेवा में,

मैसर्स यू0पी0 एसबेस्ट्स लि0,
ग्राम एवं पोस्ट बिसहड़ा, एन0टी0पी0सी0 रोड, दादरी,
ग्रेटर नोएडा, जनपद- गौतमबुद्ध नगर।

महोदय,

मै0 यू0पी0एसबेस्ट्स लि0, ग्राम एवं पोस्ट बिसहड़ा, एन0टी0पी0सी0 रोड, दादरी, ग्रेटर नोएडा, गौतमबुद्ध नगर को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए सपठित धारा 27(2) के अन्तर्गत अन्तर्गत बोर्ड के पत्रांक-एच 85421/एन0जी0टी0-164/का0ब0नो0/2022, दिनांक 10.12 2022 द्वारा कारण बताओ नोटिस जारी किया गया था।

क्षेत्रीय कार्यालय, ग्रेटर नोएडा के अधिकारी द्वारा कारण बताओ नोटिस के परिपेक्ष्य में उद्योग का निरीक्षण दिनांक 15.01.2023 को किया गया था। निरीक्षण आख्या के अनुसार उद्योग द्वारा फ्लो मीटर/वी नॉच एवं वाटर फ्लो मीटर स्थापित कर लिया गया है तथा क्षेत्रीय कार्यालय के पत्रांक-1399/ सी/यू-30/2022-23, दिनांक 16.01.23 द्वारा कारण बताओ नोटिस के परिपेक्ष्य में रू0 7,03,125/- (रूपये सात लाख तीन हजार एक सौ पच्चीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गई है।

उपरोक्त परिपेक्ष्य में सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत कारण बताओ नोटिस के परिपेक्ष्य में उद्योग के विरुद्ध रू0 7,03,125/- (रूपये सात लाख तीन हजार एक सौ पच्चीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त के अनुक्रम में आपको निर्देशित किया जाता है कि अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता सं०-701502010002104 आईएफएससी कोड-UBIN0570150 में 15 दिन के अन्दर जमा कराया जाये। निर्धारित समयावधि में पर्यावरणीय क्षतिपूर्ति जमा नहीं करने की स्थिति में उद्योग के विरुद्ध कारण बताओ नोटिस पत्रांक-एच 85421/एन0जी0टी0-164/का0ब0नो0/2022, दिनांक 10.12 2022 के निर्देशों की पुष्टि की जा सकती है।

सक्षम अधिकारी की अनुमति से निर्गत


मुख्य पर्यावरण अधिकारी(वृत्त-1)

प्रतिलिपि -क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


मुख्य पर्यावरण अधिकारी(वृत्त-1)

टी.सी.-12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831,
ई-मेल : info@uppecb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831
email : info@uppecb.com



Annexure-2

No. J-11014/ 42/99 - IA II (I)
 Government of India
 Ministry of Environment & Forests
 I. A. Division

Plahujarai@yahoo.com

Tel : 2436 3973

Paryavaran Bhawan,
 CGO Complex, Lodi Road,
 New Delhi - 110 003

Dated the July 21, 2005

To

The Managing Director
 M/s U.P. Asbestos Limited
 Mahmoodabad Estate Building
 Hazratganj,
 Lucknow-226001(India)

Sub: Transfer of environmental clearance from Triage Industries Private Limited in the name of M/s UP Asbestos Limited at Mahmoodabad Estate Building, 15, Hazratganj, Lucknow-226001.

Sir,

The undersigned is directed to refer to your letter no nil dated 12th May, 2005 addressed to the Regional office of MoEF at Lucknow and a communication number F.No.IVENV/IND-43/122/2000/548 dated 30.6.2005 on the above mentioned subject. The matter has been examined. It has been decided to transfer the environmental clearance from M/s Triage Industries Pvt Limited accorded on 20.12.1999 to U.P. Asbestos Limited subject to the following conditions:

- i. The company shall comply with all the conditions stipulated in environmental clearance no.J-11011/42/99-IA.II dated 20.12.1999.
- ii. The company shall follow close circuit fly ash operations with effective dust extraction systems.
- iii. Measures shall be taken for rainwater harvesting from the roof tops and storm water drains to recharge the ground water.
- iv. Green belt shall be raised in 33% of plant area.

Yours faithfully,

P. Ahujara
 (Dr. P. L. Ahujara)
 Director

E.No.J.11011/42/99-IA II
 GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT & FORESTS

FARYAVARAN BILAVAN, CGO COMPLEX,
 LODHI ROAD, NEW DELHI - 110 003.

Dated 20th December, 1999

To,
 ✓ The Chairman and Managing Director,
 Triage Industries Pvt. Ltd.
 195, Deluxe Group Housing Society,
 Vasundhara Enclave,
 New Delhi - 110096

Subject: Manufacture of Asbestos Cement Sheet Plant (36000 TPA) at Dadri,
 Uttar Pradesh - Environmental Clearance.

Sir,

This has reference to your letter No. TIPL/RKK/055/1999-20001 dated 14th July, 1999 and 17th August, 1999, seeking environmental clearance for the above cited project and subsequent communications dated 20th August, 1999 and 9th October, 1999 on the above proposal. It is noted that the proposal involves setting up of an Asbestos Cement sheets and allied products manufacturing unit (36000 TPA) at Dadri, Gautam Budh Nagar, Uttar Pradesh.

The project documents including EIA/EMP as well as No Objection Certificate from Uttar Pradesh Pollution Control Board and recommendations of the Public Hearing Panel at the meeting held on 10th May, 1999 have been examined by this Ministry. The proposal is hereby granted environmental clearance subject to implementations of the terms and conditions mentioned below:

SPECIFIC CONDITIONS:

The project proponent shall adhere to the prescribed BIS standards and laws regarding use and handling of asbestos, safety of employees' etc.

Blue asbestos should not be utilized as raw material in the manufacturing process. A written commitment in this regard should be furnished within a period of one month.

There will be no manual handling/opening of asbestos fibre. The company should provide automatic bag openers at the mixing stage before commissioning the unit.

Adequate measures should be adopted to control the emissions and ensure that the discharge of asbestos fibre does not exceed the limit of 2 fiber/cc. The bag filters should be interlocked with the manufacturing process. In the event of failure of any pollution control system the unit should be put out of operation immediately and should not be restarted until the control system is rectified to

achieve the desired efficiency. Continuous measurement of its pollutants in the work zone area should be undertaken and report submitted to the SPCB once in three months and to this Ministry every six months.

To avoid fugitive emission, asbestos fibre bags should be transported to the works by container mode. Bags containing asbestos fibre should also be stored in enclosed area.

As reflected in the EMP there will be no discharge of process effluent. The entire process effluent should be reused/recycled in the manufacturing process. The domestic waste should be adequately treated in a sewage treatment plant and used for green belt development.

The company will ensure that the entire solid waste generated including process rejects, dust from bag filters and empty asbestos bag will be reused in the manufacturing process. Bag shredding device should be installed before commissioning the proposed unit.

Regular medical check up and health monitoring of the employees should be carried out and record maintained. The occupational health monitoring must be strengthened to include periodic (6 months) sputum test along with pulmonary test supplemented by x-ray test annually. The company should also provide medical and health care facilities at the work place and if cases of asbestosis detected necessary compensation should be arranged under the existing laws.

GENERAL CONDITIONS:

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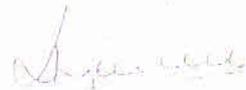
- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.
 - ii. No further expansion/ modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
 - iii. The project proponent should comply strictly with the Hazardous Waste (Management and Handling) Rules of the Environment (Protection) Act, 1986 as asbestos wastes fall under category 14 of the Rules.
- Green Belt of adequate width and density should be provided to mitigate the effects of fugitive emission all around the plant. A minimum of 25% of the total land acquired should be developed as green belt in consultation with the local DFO.
- The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report:
- i. The project authorities will set up separate environmental management cell for effective implementation of all the above stipulations under control of Sr. Executive.

- vii. The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purposes.
- viii. The Regional Office of this Ministry at Lucknow/Central Pollution Control Board/State Pollution Control Board will monitor the stipulated conditions. A six monthly compliance status report and the monitored data along with statistical interpretation should be submitted to them regularly.

The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.

The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Insurance (Liability) Act, 1991 along with their amendments and rules.


(Dr. R. Warner)
Joint Director

1. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PICUP Bhawan, Vishnu Khari, Lucknow-226020.
3. The Chief Conservator of Forests (Central), Regional Office (NZ), B-177, Sector 16, Aliganj, Lucknow-226020.
4. Secretary, State Deptt of Environment, Government of Uttar Pradesh, Room No. 13, New Buildings, Vidhan Bhavan, Lucknow-226001.
5. Adviser (E1 Division), Ministry of Environment and Forests, Parvavaran Bhavan, CGO Complex, New Delhi-110003.
6. Director, Regional Office Cell, Ministry of Environment and Forests, Parvavaran Bhavan, CGO Complex, New Delhi-110003.
7. Additional Director (Monitoring Cell), Ministry of Environment and Forests, Parvavaran Bhavan, CGO Complex, New Delhi-110003.
8. Guard File
9. Monitoring File
10. Record File


(Dr. R. Warner)
Joint Director